BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

IN THE MATTER OF:

Original Application No. 57/2023/EZ

AJAY RAJAK

...Applicant

-Versus-

MINISTRY OF COAL & ORS.

...Respondents

INDEX

Sl. No.	Particulars	Page No.
1.	Parawise Reply of Deputy Commissioner/District Magistrate, Dhanbad, Jharkhand, to the Counter Affidavit filed by Respondent No. 3 and 7.	1 - 3
2.	Verification	4 – 4A
3.	ANNEXURE – I Series	5 - 16

AISHWARYA RAJYASHREE
Advocate
Bar Association Room No. 5,
High Court, Calcutta
Chamber: 8/1, K.S. Roy Road,
Kolkata: 700001.
(M)9874995669
Email: advaish.hc@gmail.com

NOTARIAL NOTARIAL NOTARIAL NOTARIAL

NOTARY
DHANBAD

BEFORE THE NATIONAL GREEN TRIBUNAL

Eastern Zone Bench, Kolkata

Original Application No. 57/2023/EZ

Ajay Rajak-- Petitioner

-vs-

Ministry of Coal & Ors--------------------------------Respondents

Para wise reply to the Counter Affidavit filed by respondent no. 03 & 07 on Behalf of Deputy Commissioner / District Magistrate, Dhanbad (Jharkhand) Respondent No. 5 Herein

Sl.No. 26 Dt. 13 JAN 2025

Para wise Reply

1. **Para 1** - No Comment.
2. **Para 2** – No Comment.
3. **Para 3 (a) to (g)** No Comment.
4. **Para 3 (h & i) That** in compliance with the order dated 04.07.2023 of this court, a 04 membered committee was formed constituted with the following members:
   1. Shri Sandeep Singh, Dy. Commissioner, Dhanbad
   2. Shri Sandeep Roy, Scientist-D, Central Pollution Control Board, Regional Directorate, Kolkata.
   3. Shri Sanjay Kumar Srivastava, Assistant Scientific Officer, Jharkhand State Pollution Control Board, HQ Ranchi

MEENA TIWARI NOTARY Regd. No.-10316/13 Govt. of India DHANBAD JHARKHAND

4. Shri Rajeev Ranjan, Scientist-E, Integrated Regional Office, Ranchi, MoEF&CC, Govt. of India.

The committee members have visited the Central Surunga Paharigora, Parbad Laxmi Colliery, etc. situated in Alakdiha OP, District – Dhanbad in the State of Jharkhand which belongs to Bharat Coking Coal Limited (BCCL), Lodna area under Coal India Limited on 21.07.2023. The inspection report is attached to the Counter Affidavit filed by Deputy Commissioner/District Magistrate, Dhanbad, respondent no.-5 as **Annexure D of the Counter Affidavit**.

5. Para 3 (j & k) That the M/s Bharat Coking Coal Limited (BCCL) a subsidiary of Coal India Limited is a company that is carrying out Coal Mining Operations in the Dhanbad district of Jharkhand. The company has acquired various coal mines through the Coking Coal Mines (Nationalisation) Act, 1972, the Coal Mines (Nationalisation) Act, 1973, and The Coal Bearing Areas (Acquisition and Development) Act, 1957, etc. including the cluster of mines in Lodna Area.

Section-7 (b) of The Coking Coal Mines (Nationalisation) Act, 1972 states that the rights and liabilities of the Central Government in relation to such coking coal mine or coke oven plant shall, on and from the date of vesting, be deemed to have become the rights and liabilities, respectively, of the Government company. Section-11 of The Coal Bearing Areas (Acquisition and Development) Act, 1957 empowers the Central Government to direct vesting of land or rights in a Government company.

That the Chief Vigilance officer Coal India Limited, vide his Ref No. 1710-1729 dated 29.03.2018 issued SOP for IT initiatives to be implemented in CIL and Subsidiaries which is adopted by BCCL vide office order No. 332-36 dated 12.04.2018 issued by CMD, BCCL. The above mentioned letters attached to the Counter Affidavit filed by Deputy

MEENA TIWARI NOTARY Regd. No.-10316/13 Govt. of India DHANBAD, JHARKHAND

Commissioner/District Magistrate, Dhanbad, respondent no.-5 as **Annexure A**. BCCL vide its office order No. 729-748, dated 16.02.2022 has issued SOP regarding prevention of unauthorized entry in Mines premises of BCCL attached to the Counter Affidavit filed by Deputy Commissioner/District Magistrate, Dhanbad, respondent no.-5 as **Annexure B**.

That for stopping unauthorized entries and theft of coal from the lease hold area of M/s BCCL various directions through meetings and letters were already issued to M/s BCCL. The same is the duty of the owner, agent, and manager as mentioned under section 18 of the Mines Act, 1952. Copy of a few directions issued by letter no. 1270, dated 20.04.2022, 3132 dated 03.12.2022 attached and marked as **Annexure I series.**

6. **Para 3 (l to mm)** No Comment.

7. **Para 4 to 9** No Comment.

8. That the statements contained in Paragraph Nos. 1 to 7 is my respectful submissions before this Hon'ble Tribunal.

MEENA TIWARI
NOTARY
Regd. No.- 10316/13
Govt. of India
DHANBAD, JHARKHAND

VERIFICATION

I, Ritesh Raj Tigga, Son of Alban Tigga aged about 41 years, by religion Christian by Occupation – Service under the State Governemnt of Jharkhand in the office of District Mining Office, Dhanbad having its office at Combined Building, Dhanbad, Pincode – 826001, Jharkhand affirm and state that the contents of this Affidavit are true to the best of my knowledge and belief.

Date: 13.01.2025

Place: DHANBAD

Ritesh Tigga

Signature
(Ritesh Raj Tigga)

MEENA TIWARI NOTARY Regd. No.- 10316/13 Govt. of India DHANBAD, JHARKHAND

13/1/2025

NOTARY DHANBAD

Authorised. U/S 297 (I) (C) of the Cr.P.C. 1973 (Act No. 11 of 1974) & u/s (8) (i) (Act No. 53 of 1952)

13.1.25

T. K. SARKAR (Adv.) E. No. 2202/2000

- 4 -

ADVOCATES CLERK WELFARE FUND
₹5 पाँच रुपये ₹5 FIVE RUPEES

Welfare Ticket
Not Available

NOTARY
Regd. No.- 10316/13
Govt. of India
DHANBAD, JHARKHAND

EQUALITY, LIBERTY AND JUSTICE
SINCE 1908
सत्यमेव जयते
DHANBAD BAR ASSOCIATION

MEENA TIWARI
NOTARY
Regd. No.- 10316/13
Govt. of India
DHANBAD, JHARKHAND

ENRL. NO. 2414/03

DBA DHANBAD BAR ASSOCIATION DHANBAD

78704

DHANBAD BAR ASSOCIATION

—ANNEXURE-I SERIES— Annexure-I series

806

—5—

झारखण्ड सरकार

उपायुक्त का कार्यालय (खनन शाखा), धनबाद।

पत्रांकः—3132/एम0, धनबाद, दिनांकः—03/12/2022

प्रेषकः— संदीप सिंह, भा0प्र0से0
उपायुक्त, धनबाद।

सेवा में,

अध्यक्ष—सह—प्रबंध निदेशक,
मेसर्स भारत कोकिंग कोल लि0
कोयला भवन, धनबाद।

निदेशक, तकनीकी (OP)
मेसर्स भारत कोकिंग कोल लि0
कोयला भवन, धनबाद।

विषयः— मेसर्स बी0सी0सी0एल0 के बंद खदानों से कोयला चोरी एवं अनाधिकृत खनन रोकने के संबंध में।

प्रसंगः— कार्यवाही आदेश ज्ञापांक 2633/एम0, दिनांक 31.12.2021, ज्ञापांक 550/एम0, दिनांक 18.02.2022, 1269/एम0, दिनांक 20.04.2022, ज्ञापांक 1678/एम0, दिनांक 03.06.2022, 2585/एम0, दिनांक 20.09.2022, कार्यालय पत्रांक 1270, दिनांक 20.04.2022, 1418, दिनांक 09.05.2022, पत्रांक 1363/गो0, दिनांक 23.11.2022 एवं वरीय पुलिस अधीक्षक, धनबाद का पत्रांक 2671/गो0, दिनांक 25.04.2022 तथा महाप्रब्रधक, सुरक्षा का पत्रांक 3758, दिनांक 31.05.2022।

महाशय,

उपर्युक्त विषयक प्रासंगिक कार्यवाही आदेश एवं पत्रों को कृपया स्मरण में लाया जाय। उक्त पत्रों के माध्यम से मेसर्स बी0सी0सी0एल0 को प्राप्त खनन पट्टा क्षेत्रों से कोयले की चोरी एवं अनाधिकृत लोगों के प्रवेश पर अंकूश लगाने हेतु आपसे अनुरोध किया गया था। वर्तमान में घटित कोयला चोरी की घटनाओं से ऐसा प्रतीत होता है कि खनन पट्टा क्षेत्रों विशेषकर बंद खदानों में सुरक्षा व्यवस्था को कंपनी के स्तर से और प्रभावी बनाने की अवश्यकता है। विभिन्न बैठकों में यह मामला प्रकाश में आया है कि बी0सी0सी0एल0 को प्राप्त विभिन्न खनन पट्टा क्षेत्रान्तर्गत कतिपय खान है, जिनका संचालान किसी कारणवश कंपनी द्वारा नहीं किया जा रहा है, उनमें से कुछ खान Temporarily Closed एवं कुछ Abandoned है। उक्त बंद खदानों का Closure निर्धारित मानक के अनुरूप नहीं रहने तथा अनाधिकृत गतिविधियों पर अंकुश लगाने हेतु प्रयाप्त मात्रा में सुरक्षा व्यवस्था नहीं रहने के कारण कोयला चोरी की घटनाओं की सूचना प्राप्त होते रहती है।

2. प्राप्त सूचनानुसार कोयला चोरी के मुख्य स्थान कंपनी के Non-Operative खान रहते है, क्योंकि उक्त क्षेत्र में कोयला खनिज Exposed रहता है, जिसे असानी से चोरी किया जा सकता है। कोयला चोरी की घटनाओं से न सिर्फ सरकारी राजस्व/संपत्ति की क्षति होती है, परन्तु उक्त कार्य पर लगे लोगों/मजदूरो के जान—माल को भी खतरा रहता है। कतिपय ऐसे मामले अखबार एवं मिडिया द्वारा प्रकाश में आते है कि जहाँ बंद खदानों से कोयला चोरी के क्रम में मजदूर घायल एवं

कतिपय मामलें में मृत्यु भी हो जाती है। विदित हो कि दिनांक 09.04.2022 को आपकी उपस्थिति में Functioning of Coal Mines as per Mine plan and Mine Closure Status of various mines of Coal India Limited situated in Dhanbad District की बैठक आयोजित किया गया था, जिसमें बीसी0सी0एल0 की सभी परियोजनाओं में अनुमोदित खनन योजना के अनुसार खनन कार्य किया जा रहा है अथवा नहीं एवं बंद खदानों का Mine Closure निर्धारित मानकों के अनुसार किया गया है अथवा नहीं की समीक्षा करने हेतु आपसे अनुरोध किया गया था। उक्त बैठक का अनुपालन की सूचना इस कार्यालय को अप्राप्त है।

3. अवैध कोयला खनन एवं कोयला चोरी रोकने हेतु कोल इंडिया के सर्तकता विभाग Chief Vigilance Officer, CIL के पत्रांक CIL/VIGIL/16/14/0002/2018/1710-1729 दिनांक 29.03.2018 द्वारा surveillance हेतु दिशा–निर्देश / SOP जारी है। उक्त जारी दिशा–निर्देश के अनुसार सभी खदानों का Geo Fencing, Strategic Location पर CCTV एवं Boom Barrier का अधिष्ठापन किया जाना है। क्योंकि कंपनी के Non-Operative खदान कोयला चोरी हेतु सबसे Vulnerable स्थल है, फलस्वरूप इन क्षेत्रों पर उक्त जारी SOP के अनुसार Geo Fencing करना एवं CCTV, Boom Barrier का अधिष्ठापन करना एवं सुरक्षाकर्मी / CISF की प्रतिनियुक्ति अतिमहत्पूर्ण है।

अतः अनुरोध है कि उपरोक्त के आलोक में कंपनी के बंद खदानों में अनाधिकृत लोगों के प्रवेश एवं कोयला चोरी की घटनाओं पर अंकुश लगाने हेतु आवश्यक दिशा–निर्देश सभी संबंधित को जारी करते हुए यह भी समीक्षा कर ली जाय कि उक्त क्षेत्रों में कोल इंडिया लिमिटेड द्वारा Surveillance हेतु जारी दिशा–निर्देश का अनुपालन कंपनी के सभी संबंधित पदाधिकारियों द्वारा किया जा रहा है।

विश्वासभाजन

30/11/22

उपायुक्त, धनबाद।

ज्ञापांक 3132 /एम0, दिनांक 03/12/2022

प्रतिलिपिः– मुख्य सर्तक्ता पदाधिकारी, मेसर्स बी0सी0सी0एल0 को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

30/11/22

उपायुक्त, धनबाद।

Deputy Commissioner Office (Mining Branch)

Ref.3/32/M, Dhanbad, Dated 03/12/2022

Sender,

Sandip Singh (Bh.Pra.Se.)

D.C. Dhanbad

To,

President –Sah- Managing Director,

M/s Bharat Coking Coal Ltd.

Koyla Bhawan, Dhanbad

Managing Technical

M/s Bharat Coking Coal Ltd.

Koyla Bhawan, Dhanbad

Subject : Regarding preventing coal theft and unauthorized mining from the closed mines of M/s B.C.C.L.

Context : Proceeding Order Gaipank 2633/M., Dated 31.12.2021, Gaipank 550/M., Dated 18.02.2022, 1269/M. Dated 20.04.2022, Gaipank 1678/M., dated 03.06.2022, 2585/M., dated 20.09.2022, Office Ref. No.1270 dated 20.04.2022, 1418 dated 09.05.2022, Ref. No.1363/Go., dated 23.11.2022 & S.P.P Dhanbad, Ref No.2671/Go., dated 25.04.2022 and General Manager Ref No.3758, dated 31.05.2022.

Dear Sir,

The above relevant action order & letter may please be brought to the notice of the Company. Through the said letter you were requested to take action against theft of coal and entry of

unauthorized persons from the mining lease area received by M/s BCCL. From the current incidents of coal theft, it appears that there is a need to make the security system more effective on the basis of the Company in the mining lease area, especially in the closed mines. This matter has come to light in various meetings that there are several mines under various mining lease areas acquired by BCCL, which are not being operated by any coal company, some of these mines are temporarily closed and some abandoned. Information of incidents of coal theft keeps being received due to the closure of some closed mines not being in accordance with the prescribed standards and due to lack of adequate safety equipment to curb unauthorized activities.

According to the information received, the main places of coal theft are the non-operative mines of the Company, because in some areas the coal mines remain exposed, which can be easily stolen. Not only the government revenue/company suffers due to incidents of coal theft, but the lives and property of the people/workers employed in the area are also at risk. Sometimes such cases are published in newspapers and media where workers are injured in the process of stealing coal from closed mines and in such cases, even deaths occur. It is noted that on 09.04.2022, in your presence, a meeting was held regarding the functioning of coal mines as per mine plan and mine closure status of various mines of Coal India Limited situated in Dhanbad District, in which you were requested to review whether mining work is being done as per the approved mining plan in all the projects of BCCL or not & mine closure of closed mines has been done as per the prescribed standards or not. Information regarding compliance of said meeting has been received by this office.

-X-

To stop illegal coal mines and coal theft, a direction/SOP has been issued for surveillance by the Chief Vigilance Officer of the Vigilance Department of Coal India, CIL, Ref. CIL/VIGIL/16/14/0002/2018/1710-1729 dated 29.03.20218. As per the directive issued, Geo Fencing of all the mines, installation of CCTV & Boom Barrier at strategic locations has to be done because the non-operative mines of the company are the most vulnerable to coal theft, hence as per the SOP issued in these areas, Geo Fencing & installation of CCTV, Boom Barrier & security/CISF protection is important.

It is also requested that in view of the above, in order to curb incidents of entry of unauthorized people and coal theft in the closed mines of the Company, necessary directions should be issued to all concerned or it should also be examined that the directions issued for surveillance by Coal India Ltd. in the said area are being complied with by all the concerned officials of the Company.

Your's faithfully

D.C. Dhanbad

Gaipank 3132/M., dated 03/12/2022

Copy to :- Chief Vigilance Office M/s BCCL for information & necessary action.

D.C., Dhanbad

झारखण्ड सरकार

उपायुक्त का कार्यालय (खनन शाखा), धनबाद।

पत्रांकः– 1270 /एम0, धनबाद, दिनांकः– 20 / 04 / 2022

प्रेषकः– उपायुक्त,
धनबाद।

सेवा में,

अध्यक्ष–सह–प्रबंध निदेशक,
मेसर्स भारत कोकिंग कोल लि0
कोयला भवन, धनबाद।

विषयः– मेसर्स बी0सी0सी0एल0 के खनन पट्टा क्षेत्र से कोयला चोरी एवं अनाधिकृत खनन रोकने के संबंध में।

प्रसंगः– दिनांक 18.02.2022 को कोल कंपनी के पदाधिकारियों के साथ आयोजित बैठक।

महाशय,

उपर्युक्त विषयक प्रासंगिक पत्र के संदर्भ में कहना है कि विभिन्न दैनिक समाचार पत्रों एवं विशेष शाखा के पत्रों से यह मामला संज्ञान में आ रहा है कि, मेसर्स बी0सी0सी0एल0 को प्राप्त कोयला खनन पट्टा क्षेत्रों में संगठित रूप से अनाधिकृत लोगों द्वारा पट्टा क्षेत्र में प्रवेश कर अवैध रूप से कोयला खनन कर चोरी किया जा रहा है। पट्टा क्षेत्र से कोयला चोरी होने पर सरकारी राजस्व के नुकसान के साथ–साथ राष्ट्रीय संपति की भी क्षति है एवं उक्त कार्य में लगे मजदुरों के जान–माल को भी खतरा है।

2. सूचनानुसार कोयला चोरी का मुख्य स्त्रोत कोल कंपनी द्वारा प्राप्त खनन पट्टा क्षेत्र है। इस प्रकार स्त्रोत पर ही कोयला चोरी पर अंकुश लगाना सबसे महत्वपूर्ण है। अवैध कोयला खनन एवं कोयला चोरी रोकने हेतु C.I.S.F एवं आपके कंपनी के विभिन्न पदाधिकारियों (Area Security) का कार्यबल भारी संख्या में कोल कंपनी को प्राप्त है, जिनका मूख्य कार्य खनन पट्टा क्षेत्र पर अवैध गतिविधियों पर रोक लगाना है। लगातार विभिन्न माध्यम से प्राप्त पट्टा क्षेत्रों से कोयला चोरी की शिकायतों से यह प्रतित होता है कि, BCCL के स्तर से कोयला चोरी के रोकथाम हेतु की जा रही कार्रवाई की अविलंब समीक्षा आवश्यक है। अनुरोध है कि इसकी समीक्षा कर सभी पदाधिकारियों को कोयला चोरी रोकथाम को सर्वोच्च प्राथमिकता देते हुए अपेक्षित कार्रवाई सुनिश्चित करने का कष्ट करेंगे।

3. खनन क्षेत्र एक प्रतिबंधित क्षेत्र होता है, जहाँ पर अनाधिकृत लोगों का प्रवेश वर्जित रहता है। खान अधिनियम, 1952 के धारा 18 के अन्तर्गत स्वामियों, अभिकर्ताओं और प्रबन्धकों के कर्तव्य और उत्तरदायित्व का उल्लेख है। उक्त धारा के कंडिका 4 के अनुसार "हर खान के स्वामी, अभिकर्ता और प्रबन्धक में से प्रत्येक इस बात के लिए उत्तरदायी होगा कि खान के संबंध में चलाई जा रही सब संक्रियाएं इस अधिनियम और उसके अधीन बनाए गए विनियमों, नियमों, उपविधियों और आदेशों के उपबन्धों के अनुसार चलाई जाए"।

4. खनन पट्टा क्षेत्र पर अनाधिकृत लोगों के प्रवेश पर निषेध लगाने, कोयला चोरी रोकने हेतु तथा खान अधिनियम, 1952 का पूर्णतः अनुपालन करने हेतु संपूर्ण निदेश दिनांक 18.02.2022 को आपके

उपस्थिति में कोल कंपनी के सभी संबंधित पदाधिकारियों के साथ बैठक कर दिया जा चूका है, परन्तु अभी तक इस संबंध में कृत कार्रवाई की कोई सूचना प्राप्त नही है, जो अत्यंत चिंताजनक है।

5. उक्त बैठक में यह बात प्रकाश में आया था की कोल इंडिया के सर्तकता विभाग Chief Vigilance Officer, CIL के पत्रांक CIL/VIGIL/16/14/0002/2018/1710-1729 दिनांक 29.03.2018 एवं G.M. (I.E.D), MS BCCL द्वारा surveillance हेतु जारी दिशा–निर्देश/SOP का अनुपालन कोल कंपनी के पदाधिकारियों द्वारा नहीं किया जा रहा है। उक्त बैठक में उपस्थित निदेशक, तकनिकी, संचालन, मेसर्स बी0सी0सी0एल0 द्वारा बताया गया कि वर्तमान में प्रर्याप्त मात्रा में CCTV अधिष्ठापित नहीं है तथा प्रवेश हेतु मुख्य मार्ग के अतिरिक्त मार्ग भी है, उक्त मामलों को कंपनी द्वारा संज्ञान में लेकर सुधार किया जा रहा है। C.I.S.F के पदाधिकारियों द्वारा भी कोयला चोरी पर अंकुश लगाने हेतु संसाधनों की कमी के संबंध में बताया गया था, जिसका समाधान BCCL द्वारा करने की बात की गई थी। अधोहस्ताक्षरी द्वारा उपरोक्त सभी अनियमितता का निराकरण सुनिश्चित कराने हेतु सभी संबंधित पदाधिकारियों को निदेशित किया गया था, किन्तु इस संबंध में किसी प्रकार की कार्रवाई की सूचना प्राप्त नहीं है।

6. उक्त बैठक में उठाये गए मामलों में एक महत्वपूर्ण मामला कंपनी द्वारा खनन पट्टा क्षेत्र से Railway Siding तक कोयला प्रेषण किये जाने वाले वाहनों का वजन First Loading point पर नहीं कराया जा रहा है, जिससे परिवहन के दौरान कोयला Pilferage होने की प्रबल संभावना है। इस प्रकार First Loading point पर कोयले खनिज का वजन करने के पश्चात ही कोयला प्रेषण करने हेतु निदेश सभी संबंधित पदाधिकारियों को भी दिया गया था। उक्त के संबंध में वरीय पुलिस अधीक्षक, धनबाद के पत्रांक 8999, दिनांक 26.12.2021 द्वारा आपसे अनुरोध किया गया है तथा जिला खनन पदाधिकारी, धनबाद के पत्रांक 407/एम0, दिनांक 15.02.2022 द्वारा सभी संबंधित पदाधिकारियों को निरंतर निदेशित किया गया था, उक्त का अनुपालन अप्राप्त है। विभिन्न स्त्रोतों के माध्यम से मेसर्स बी0सी0सी0एल0 द्वारा कोयला खनन/परिवहन हेतु कार्यरत विभिन्न Outsourcing कंपनियों द्वारा संभावित मिलीभगत से बी0सी0सी0एल0 की प्रक्रियागत कमियों को exploit कर कोयला चोरी करवाने की शिकायतें भी प्राप्त हो रही है। इसकी जाँच, नियमित मानीटरिंग व BCCL या CISF के कतिपय पदाधिकारी की संलिप्तता के बिन्दु पर भी सख्त व प्रभावी कार्रवाई अपेक्षित है। वर्तमान में Outsourcing कंपनियों के कार्यो की Monitoring एवं समीक्षा व विशेष रूप से मेसर्स बी0सी0सी0एल0/C.I.S.F Field staffs पर निगरानी एवं दोषि पाये जाने पर कार्रवाई अप्रर्याप्त व असंतोजनक प्रतित होती है।

खनन पट्टा क्षेत्र से कोयला चोरी रोकने की उत्तरदायित्व मूलतः कोल कंपनी की है। वर्त्तमान में उक्त कार्य में लगे हुए Enforcement Agency यथा C.I.S.F. एवं BCCL Area Security के पदाधिकारियों द्वारा कार्रवाई को और सघन व प्रभावी किये जाने की आवश्यता है। BCCL को जिला प्रशासन कार्रवाई में पूर्ण सहयोग हेतु कृत संकल्पित है। साथ ही यह भी सुझाव है कि कोयला चोरी के रोकथाम हेतु लगे हुए प्रर्वत्तन पदाधिकारियों के Performance को evaluate करने हेतु उनके द्वारा कोयला चोरी के विरूद्ध की गई कार्रवाई को भी एक Parameter के रूप में रखा जाय, ताकि उनके द्वारा कोयला चोरी रोकने एवं सरकारी संपत्ति के नुकसान की रोकथाम हेतु कार्य सुनिश्चित किया जा सकें।

विश्वासभाजन

19/4/22

उपायुक्त, धनबाद।

-12-

ज्ञापांक 1270 /एम0, दिनांक 20/04/2022

प्रतिलिपिः– मुख्य सर्तक्ता पदाधिकारी, मेसर्स बी0सी0सी0एल0 को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

उपायुक्त, धनबाद।

ज्ञापांक 1270 /एम0, दिनांक 20/04/2022

प्रतिलिपिः– मुख्य सर्तकता अधिकारी, कोल इंडिया लिमिटेड को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

उपायुक्त, धनबाद।

ज्ञापांक 1270 /एम0, दिनांक 20/04/2022

प्रतिलिपिः– सरकार के सचिव, खान एवं भूतत्व विभाग, झारखण्ड, राँची को सादर सूचनार्थ प्रेषित।

उपायुक्त, धनबाद।

Deputy Commissioner Office (Mining Branch)

Ref.1270/M, Dhanbad, Dated 20/04/2022

Sender,

Sandip Singh (Bh.Pra.Se.)

D.C. Dhanbad

To,

President –Sah- Managing Director,

M/s Bharat Coking Coal Ltd.

Koyla Bhawan, Dhanbad

Managing Technical

M/s Bharat Coking Coal Ltd.

Koyla Bhawan, Dhanbad

Subject : Regarding preventing coal theft and unauthorized mining from the mining lease area of M/s B.C.C.L.

Context : Meeting held with the officials of Coal Company dated 18.02.2022.

Dear Sir,

With reference to the above subject relevant letter, it is to be said that as per the information received from various daily newspapers and letters of special branches, this organization is entering Patta area in a systematic manner and illegally stealing coal by opening coal mines. When coal is stolen from Patta area, the Government is not only concerned about the loss to the public but also

about the national property and there is a threat to the life and property of the workers engaged in this work.

As per the information, the main source of coal theft is the Khanan Patta area obtained by the coal company; hence it is most important to curb coal theft at that source itself. To stop the pending coal mines & coal theft, the coal company has received the work of CISF & various officers (area security) of your company in large numbers, whose main work is the Khanan Patta area; as it appears from the complaints of coal theft, action is being taken to stop coal theft from BCCL. An early review of the action is necessary. It is requested that after reviewing this, all officers will be asked to give supreme priority to stopping coal theft and ensure the desired action

A mining area is a restricted area where entry of unauthorized persons is prohibited. The duties and responsibilities of the owners, officers and managers are mentioned under Section 18 of the Mine Act, 1952. As per clause 4 of the said section, all activities conducted in connection with mines should be conducted as per this Act and the regulations, rules, regulations and other restrictions made under it.

To impose restrictions on the entry of unauthorized people on the mining lease, to stop coal theft, and to fully comply with the Mine Act 1952, a complete order dated 18.02.2022 has been given in your presence in a meeting with all the concerned officers of the coal

company, but till now no information has been received about the action taken in this regard, which is extremely worrying.

In a separate meeting it was revealed that the directions / SOP issued for surveillance by the vigilance officer of Coal India's Vigilance Department, CIL's Ref. No.CIL/VIGIL/16/14/0002/2018/1710-1729 dated 29.03.2018 & GM (I.E.D.) M/s BCCL are not being complied with by the officers of the Coal Company. In the separate meeting it was told by the present Director, Technical Operation, M/s BCCL that at present CCTV has not been installed in Pratap Marg and there is an additional route for entry apart from the main route. The above matters are being taken up by the company and rectified. CISF officers had also informed about the lack of resources to curb coal theft. All the concerned officers were directed by the Adhoshachari to ensure removal of all the above irregularities, but no information has been received about any action taken in this regard.

One of the important matters raised in the said meeting was that the vehicles carrying coal by the company from the mining lease area to the railway siding are not being weighed at the first loading point, due to which there is a strong possibility of coal pilferage during transportation. Thus, instructions were given to all the concerned officers to transport the coal only after weighing the coal mine at the first loading point. In relation to UKT, you have been requested by SSP Dhanbad's Ref.8999 dated 26.12.2021 and all the concerned officers have been directed by District Khanan Officer, Dhanbad's Ref

No.407/M., dated 15.02.2022. UKT compliance received. Complaint of exploiting BCCL and stealing coal and monitoring of BCCL and CISF filed staff and action on being found guilty seems to be inappropriate.

The responsibility of stopping coal theft in Khanan Patta area is of majority of coal companies. Presently, a unit is engaged in this work. All officers should be kept in parameters so that work can be done to stop coal theft and to stop the losses of government employees.

Your's faithfully

D.C. Dhanbad

Gaipank 1270/M., dated 20/04/2022

Copy to :- Chief Vigilance Officer M/s BCCL for information & necessary action.

D.C., Dhanbad

Gaipank 1270/M., dated 20/04/2022

Copy to :- Chief Vigilance Office, CIL for information & necessary action.

D.C., Dhanbad

Gaipank 1270/M., dated 20/04/2022

Copy to :- Government of Secretary, Mine & Servant Department, Ranchi, Jharkhand for information & necessary action.

D.C., Dhanbad